

ITEM NO.1

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 11032/2012

(From the judgement and order dated 16/01/2012 in CMWP
No.37813/1992, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

GYANENDRA KUMAR SHUKLA & ANR

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

With I.A.1(C/delay in filing SLP)

Date: 11/07/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. J.P. Nagar, Adv.
Mrs. Sunita Pandit, Adv.
Mr. Avnish Singh, Adv.
Mr. Ujjawal Pandey, Adv.
Mr. Sushant K.Yadav, Adv.
Ms. Asha Gopalan Nair, AOR.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

SLP(C)..CC 11032/12 Issue notice, returnable eight weeks

hence.

In the meantime, the parties are directed
to maintain status quo, as of today, in respect
of the land(s) forming the subject matter of the
Special Leave Petition.

The petitioners are directed to place on
record all the relevant documents, including the

notices issued to them under Section 10(2) of
the U.P. Imposition of Ceiling on Land Holding
Act, 1960.

(Sheetal Dhingra)
COURT MASTER

(Juginder Kaur)
Assistant Registrar